

(6)

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1539/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2017

NAME OF THE PARTIES: Growel Softech Pvt. Ltd.

V/s.
Pancard Clubs Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	ASHIL MAHAJAN	Adv. for Petitioner	<u>Ashil Mahajan</u>

ORDER

CP No. 1539/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner is present.

For the Petitioner's Counsel has reported that today's hearing is not intimated to the Corporate Debtor, the Petitioner is hereby directed to intimate next date of hearing to the Corporate Debtor as envisaged under Adjudicating Authority Rules and file proof of service on the next date of hearing.

List this matter on **05.01.2018**.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)